

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF FOOD EXPRESS INDUSTRIAL CATERING SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	FOOD EXPRESS INDUSTRIAL CATERING SERVICES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/02/2013
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Ministry of Corporate Affairs, Tamilnadu, Chennai (Companies Act, 2013)
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U15549TN2013PTC089645
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	NO. 10/2, HIG-NH3, Maruthiruvur Street, Maraimalai Nagar, Chennai - 603209
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13/03/2020 (Being the date of order passed by NCLT, Special Bench, Chennai)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	13/03/2020 (Being the date of order passed by NCLT, Special Bench, Chennai). Order received by Insolvency Professional on 17 th March 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Vengarai Seshadri Sowrirajan Regn No: IBBI/IPA-002/IP-N00268/2017-18/10781
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	C2, Vijayrengaa Apartments, 64, West Adayavalanchan Street, Srirangam, Trichy-620006. Email : vssowrirajan@gmail.com Mobile : 94443 82985
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	C2, Vijayrengaa Apartments, 64, West Adayavalanchan Street, Srirangam, Trichy-620006. Email : vssowrirajan@gmail.com Mobile : 94443 82985
11.	LAST DATE FOR SUBMISSION OF CLAIMS	12/04/2020

Notice is hereby given that the National Company Law Tribunal, Special Bench, Chennai has ordered the commencement of Liquidation of FOOD EXPRESS INDUSTRIAL CATERING SERVICES PRIVATE LIMITED

The stakeholders of M/s. Food Express Industrial Catering Services Private Limited are hereby called upon to submit proof of their claims, on or before 12/04/2020, to the liquidator address mentioned against Item No.10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vengarai Seshadri Sowrirajan
 Liquidator in the matter of Food Express Industrial Catering Services Private Limited
 Date : 20/03/2020
 Place : Trichy



V.S. Sowrirajan, BA., FCA., FCS, ACMA,
 (Vengarai Seshadri Sowrirajan) Insolvency Professional
 Regn. No. IBBI/IPA-002/IP-N00268/2017-18/10781
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